

आयकर अपीलीय अधिकरण “सी” न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL “C” BENCH, PUNE

BEFORE SHRI INTURI RAMA RAO, AM
AND SHRI PARTHA SARATHI CHAUDHURY, JM

आयकर अपील सं. / ITA No.507/PUN/2015
निर्धारण वर्ष / Assessment Year : 2010-11

Kimberly-Clark Lever Private Limited
GE Plaza, Yerawada,
Pune – 411006

PAN : AAACK4647E

.....अपीलार्थी / Appellant

बनाम / V/s.

ACIT, Circle-14,
Pune.

.....प्रत्यर्थी / Respondent

CORRIGENDUM

PER INTURI RAMA RAO, AM:

We find that a typographical error had crept in our order dated 20.07.2022 in the above captioned appeal, inasmuch as in para 23 of the order for the words :

“23. we are of the considered opinion that the matter requires remission to the AO / TPO to examine the above benchmarking analysis furnished by the appellant and then proceed with the benchmarking of the transaction of import of raw materials in accordance with law.”

2. The following words shall be substituted :

*“23. we are of the considered opinion that the matter requires remission to the AO / TPO to examine the above benchmarking analysis **considering the additional evidence discussed in para 17 of the order (supra)** furnished by the*

appellant and then proceed with the benchmarking of the transaction of import of raw materials in accordance with law.”

3. The remaining order shall remain unchanged.

Order pronounced on this 05th day of June, 2023.

Sd/-

(PARTHA SARATHI CHAUDHURY)
न्यायिक सदस्य/JUDICIAL MEMBER

Sd/-

(INTURI RAMA RAO)
लेखा सदस्य/ACCOUNTANT MEMBER

पुणे / Pune; दिनांक / Dated : 05th June, 2023.

Sujeet

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The DRP, Pune.
4. The concerned CIT.
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, “सी” बेंच,
पुणे / DR, ITAT, “C” Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.